

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
CHENNAI**

REGIONAL BENCH – COURT NO. III

**EXCISE APPEAL No.173 of 2011**

(Arising out of Order-in-Appeal No.100/2010 (M-IV) dated 31.12.2010 passed by the Commissioner of Central Excise (Appeals), Chennai)

**M/s.Saint Gobain Glass India Ltd.**

Plot No.A-1, SIPCOT Industrial Complex,  
Sriperumpudur,  
Kanchipuram District

**Appellant**

VERSUS

**The Commissioner of GST & CE**

Chennai Outer Commissionerate  
Newry Towers, No.2054, I Block, II Avenue,  
12<sup>th</sup> Main Road, Anna Nagar  
Chennai 600 040.

**Respondent**

**APPEARANCE :**

Shri M.N. Bharathi, Advocate  
For the Appellant

Ms. Sridevi Taritla, ADC (AR)  
For the Respondent

**CORAM : HON'BLE MS. SULEKHA BEEVI, MEMBER (JUDICIAL)  
HON'BLE MR. P. ANJANI KUMAR, MEMBER(TECHNICAL)**

DATE OF HEARING : 06.06.2022  
DATE OF DECISION : 06.06.2022

**FINAL ORDER No. 40204 / 2022****PER BENCH**

Ld. Counsel Shri M.N. Bharathi submitted that appellant has opted for SVLDR Scheme and they have been issued with Discharge Certificate. Accordingly, the appeal is dismissed as withdrawn.

(dictated and pronounced in court)

**(SULEKHA BEEVI C.S.)  
MEMBER (JUDICIAL)**

**(P. ANJANI KUMAR)  
MEMBER (TECHNICAL)**

